

Dated: 14.04.2020

**CIRCULAR**

Due to prevailing medical emergency (COVID-19) and in continuation of our earlier Notification dated 16.03.2020 and circular date 12<sup>th</sup> April, 2020, it is declared that, the benches shall take up only urgent matters as are mentioned and the other matters listed before the Hon'ble Benches and Registrar Court of the Tribunal upto 1<sup>st</sup> May, 2020 may be adjourned by the court masters in the following manner:

**Regular Matters:**

S.No.	Date already fixed	Next date of hearing
1.	15.04.2020	08.07.2020
2.	16.04.2020	09.07.2020
3.	17.04.2020	10.07.2020
4.	20.04.2020	13.07.2020
5.	21.04.2020	14.07.2020
6.	22.04.2020	15.07.2020
7.	23.04.2020	16.07.2020
8.	24.04.2020	17.07.2020
9.	27.04.2020	20.07.2020
10.	28.04.2020	21.07.2020
11.	29.04.2020	22.07.2020
12.	30.04.2020	23.07.2020
13.	01.05.2020	24.07.2020

**Part-heard Matters:**

S.No.	Date already fixed	Next date of hearing
1.	15.04.2020	13.05.2020
2.	16.04.2020	14.05.2020
3.	17.04.2020	15.05.2020
4.	20.04.2020	18.05.2020
5.	21.04.2020	19.05.2020
6.	22.04.2020	20.05.2020
7.	23.04.2020	21.05.2020
8.	24.04.2020	22.05.2020
9.	27.04.2020	06.07.2020

10.	28.04.2020	07.07.2020
11.	29.04.2020	08.07.2020
12.	30.04.2020	09.07.2020
13.	01.05.2020	10.07.2020

The Hon'ble Benches shall take up only urgent matters as are mentioned. There will be no public dealing in the Tribunal w.e.f. 15.04.2020 to 01.05.2020. Filing counter shall also remain closed for all purposes.

This notification issues with the approval of the competent authority of APTEL.

BY ORDER  
Sd/-  
REGISTRAR

Copy To:

1. PPS to Hon'ble Chairperson, APTEL, New Delhi
2. PPS to Hon'ble Members, APTEL, New Delhi
3. Energy Bar Association, APTEL, New Delhi
4. Notice Board/ Website.